

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P. (S) No. 188 of 2020

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Mahesh Prasad Yadav

... **Petitioner**

**Versus**

1. The State of Jharkhand
2. The Commissioner-cum-Secretary, Human Resources Development Department, Project Building, Dhurwa, Ranchi.
3. The Director, Secondary Education, Human Resources Development Department, Dhurwa, Ranchi.
4. The Regional Dy. Director, Ranchi.
5. The District Education Officer, Ranchi.

... **Respondents**

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioner : Mr. Subodh Kumar Pandey, Advocate  
For the State : Mr. Suresh Kumar, Advocate

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**04/ 10.09.2021** At the very outset, it has been submitted by learned counsel for the petitioner that all the grievances of the petitioner have already been redressed and as such, he seeks permission of this Court for withdrawal of the instant writ application.

Learned counsel for the respondent-State has no objection to the same.

In view of fair submission of learned counsel for the parties, the instant writ application stands dismissed as withdrawn.

**(Dr. S.N. Pathak, J.)**

Kunal/-